

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

18

42. **MA 060/00649/2015 in O.A. No. 060/00773/2014  
(Harprit Singh Vs. U.O.I & Ors.)**

**01.07.2015**

Present: Sh. Rohit Mittal, proxy counsel for the applicants.

1. Heard.
2. The present MA has been filed by the applicants/respondents seeking extension of time to implement the order dated 17.04.2015 whereby the authorities were granted 60 days time to complete the inquiry proceedings against the respondent/applicant.
3. Issue notice to the respondent.
4. Sh. N.P. Mittal, Advocate appears and accepts notice on behalf of the non-applicant.
5. He opposes the prayer made in the MA and submits that subsequent event has nothing to do with the inquiry which was ordered to be completed within 60 days. Even the order passed by the Sub Divisional Judicial Magistrate, Batala has already been suspended by the Learned Session Judge. Therefore, he submitted that inquiry which was to be completed in time is independent to that of criminal case. But he agrees to grant them one month's from today to complete the enquiry.
6. For the reasons stated in MA, the same is allowed. The respondents are granted further one month's from today to conclude the inquiry as directed in order dated 17.04.2015.
7. It is made clear to the applicants/respondents that no further extension of time will be granted on the same cause of action.

  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

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